

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Petition No. 304/2010

Sub: Determination of transmission tariff for 315 MVA 400/220 kV ICT-III at Ludhiana with associated bays, along with 220 kV bays under transmission system associated with Northern Region System Strengthening Scheme-VII (NRSS-VII) in Northern Region for the 2009-14 period.

Date of hearing : 5.5.2011

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondent : Punjab State Electricity Board, Patiala

Parties present : Shri Rajeev Gupta, PGCIL
Shri M.M.Mondal, PGCIL
Shri S. Raju, PGCIL
Shri T.P.S.Bawa, PSEB

This petition has been filed for approval of transmission tariff in respect of 315 MVA 400/220 kV ICT-III at Ludhiana with associated bays, along with 220 kV bays under transmission system associated with Northern Region System Strengthening Scheme-VII (NRSS-VII) in Northern Region for the period from 1.4.2009 to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as the 2009 regulations).

2. The representative of the Punjab State Electricity Board (PSEB) submitted that in Form 5 B of the petition, the capital cost claimed against at S.No. 5.4 is abnormally higher than the original estimate of ₹ 67.00 lakh. He further submitted that the original estimate itself for the outdoor lighting is on higher side. The representative of PSEB also

submitted that the O & M expenditure should be allowed as per 2009 regulations.

3. The petitioner was directed to file the details of expenditure on foundation structure and outdoor lighting and justification of said expenditures along with relevant documents, on affidavit, latest by 20.5.2011, with advance copy to the respondent.

4. Subject to above, order in the petition was reserved.

Sd/-
(T.Rout)
Joint Chief (Law)